

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 21
C.P.(IB)-3899(MB)/2019

IN THE MATTER OF:

Safintra Roofing (India) Ltd
V/s
Larsen & Toubro Limited

.... Petitioner/Applicant
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 29.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	None
For the Respondent	Ms. Lipsa Unadkats, Adv

ORDER

List the matter on **12.07.2021** for filing withdrawal of memo.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

29.06.2021
JAGDISH